

आयकर अपीलिय अधिकरण, कोलकाता पीठ 'C', कोलकाता
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH KOLKATA

**Before Shri Sanjay Garg, Judicial Member and
Shri Rakesh Mishra, Accountant Member**

**I.T.A. No.2115/Kol/2024
Assessment Year: 2018-19**

Inter Globe Finance Limited 68, Bentinck Street, Kolkata GPO, Kolkata-700001. (PAN: AAACI5520N	Appellant
vs.		
DCIT, Central circle-4(1), Kolkata.	Respondent

Appearances by:

Ms. Vidhi Ladia, AR for Sh. Pratyush Jhunjhunwala, Advocate appeared on behalf of the Appellant
Ms. Ruchika Sharma, SR. DR appeared on behalf of the Respondent

Date of concluding the hearing: 30.12.2024
Date of pronouncing the order: 31.12.2024

आदेश / ORDER

Per Sanjay Garg, Judicial Member :

The captioned appeal has been preferred by the assessee against the order dated 22.08.2024 of the Ld. Commissioner of Income Tax, (Appeal), Kolkata-27 [hereinafter referred to as the "Ld. CIT(A)"] passed u/s. 250 of the Income-tax Act, 1961 (hereinafter referred to as the "Act") for Assessment Year (AY) 2018-19.

2. The assessee in this appeal is aggrieved by the action of the Ld. CIT(A) in confirming the addition made by the AO for Rs.16,36,602/- on account of interest expenses and further of Rs.15,00,000/- on account of repayment of loan to Anuttar Mercantile Pvt. Ltd.

3. At the outset, the Ld. Counsel for the assessee has invited our attention to the impugned order of the Ld. CIT(A) to show that the same is an ex parte order of the Ld. CIT(A). It has been pleaded that though the assessee had filed on line adjournment application on 16.08.2024,

however, the Ld. CIT(A) ignored the same and passed the impugned order dated 22.08.2024. The Ld. Counsel has pleaded that the assessee has fair case on merit. That the assessee may be given an opportunity to present its case before the Ld. CIT(A). Ld. DR, however, has relied upon the findings of the Ld. CIT(A).

4. Considering the rival submissions, in our view, the interests of justice will be well served, if the assessee is given an opportunity of hearing before the Ld. CIT(A). The impugned order of the Ld. CIT(A) is set aside and the matter is restored to file of the Ld. CIT(A) for decision afresh. Needless to say that the Ld. CIT(A) will give proper opportunity to the assessee to present its case. It is also directed that the assessee will promptly appear and present its case as and when called for by the Ld. CIT(A). It is also directed that the assessee will duly check the e-mail box regarding notices, if any, sent by the Ld. CIT(A) regarding dates of hearing and will promptly appear and present its case as and when called for by the Ld. CIT(A). With the above observations, the appeal of the assessee is treated as allowed for statistical purposes.

5. In the result, the appeal of the assessee is treated as allowed for statistical purposes.

Order is pronounced in the open court on 31.12.2024.

Sd/-

[Rakesh Mishra]
लेखा सदस्य/Accountant Member

Sd/-

[Sanjay Garg]
न्यायिक सदस्य/Judicial Member

Dated: 31.12.2024.

JD Sr. P.S

Copy of the order forwarded to:

1. **Appellant – Inter Globe Finance Ltd.**
2. **Respondent – DCIT, Central Circle-4(1), Kolkata.**
3. **CIT(A), Kolkata-27.**
4. **Pr. CIT**
5. **CIT(DR),**

True Copy

By Order

Assistant Registrar, ITAT, Kolkata